Government of West Bengal, but as regards the allegation made by the hon Member, I do not think it is correct; it has not been brought to my notice.

SHRI S. N. MAZUMDAR: My question is: This is not my allegation. This complaint was made by the inmates and this was investigated into by a Member of the Legislative Council of West Bengal, who is not a member of my party, 'and a report was submitted to the Government of West Bengal, after which the Minister for Rehabilitation there has given the assurance that this category of women and children would not be sent outside West Bengal.

SHRI MEHR CHAND KHANNA: The same question is being repeated, Sir.

## RUSSIAN EXPERTS FOR KORBA COAL FIELDS

\*581. SHRI V. C. KESAVA RAO: Will the Minister for PRODUCTION be pleased to state:

(a) what are the terms and conditions tinder which the Russian experts are being invited to help in the mining of coal from the Korba Coal Fields; and

(b) what is the estimated coal output expected from this mine?

THE DEPUTY MINISTER FOR PRO-DUCTION (SHRI SATISH CHANDRA): (a) A statement showing the terms and conditions is placed on the Table of the House.

(b) About 4 million tons per annum toy 1960-61 from this region.

## STATEMENT

The terms admissible to the members of the U.S.S.R. team which will consist of five experts and one interpreter are as follows:—

## Remuneration

Expert		. Rs. 9"> per
day		
Interpreter		Rs. 65 per day

These allowances will be net. free of income tax. In addition there is provision for free accommodation, free medical attention, payment of travel costs to and from the places of work and leave reckoned 1/11 of duty.

I SHRI V. C. KESAVA RAO: May I know, Sir, when these experts are expected to arive in India?

SHRI SATISH CHANDRA: They are expected to arive in India in October.

SHRI V. C. KESAVA RAO: May I know, Sir, whether any machinery has been purchased for use in these coal fields ?

SHRI SATISH CHANDRA: Some drills were obtained from U.S.S.R. and other countries. Global tenders were issued and orders have been placed for purchase of machinery worth about a crore of rupees.

\*582. [The questioner {Moulana M. Faruqi) was absent. For answer vide cob. 3895-96 infra.]

## AMBERNATH WOOLLEN MILLS

\*583. SHRI DEOKINANDAN NARA-YAN: Will the Minister for REHABILITATION be pleased to refer to Unstarred Question No. 126 answered in the Rajya Sabha on the 16th May 1956 and state:

(a) what steps are being taken to start the woollen mills at Ambernath; and

(b) whether any work is being provided to the workers of these mills while the mills remained close ?

THE MINISTER FOR REHABILI-TATION (SHRI MEHR CHAND KHANNA): (a) The Mills have been acquired by Government under the Displaced Persons (Compensation and Rehabilitation) Act, 1954, and are to be disposed of; but this can be done only after the injuction of the Court, obtained by the previous lessee restraining Government from selling the property, is vacated.

(b) No.

श्री देवकीतंदन नारायण : क्या मंत्री महोदय यह बतलाने की कुपा करेंगे कि यह जो हाई कोर्ट का रेस्ट्रिक्शन है यह जल्दी से जल्दी किस तरह से दूर हो सकता है और वहां जो दो हजार मजदूर ग्राज तीन वर्ष से वेकार हैं, उनको किस तरह से काम दिया जा सकता है ?

श्री मेहरचन्द खन्ना: जहां तक गवनंमेंट का ताल्ल्क है, हम इसकी काफी जोर से पैरवी